

RATIFIED

Minutes of M.No.48/10 held on 02.03.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 48/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 02.03.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. S.K. Mishra,Asstt. IA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 27.04.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to issue a D.O. reminder from Member Secretary to DIT for expediting their comments. The case may be re-listed on 27.04.2010.			

2	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	
	Decision : The Committee noted that firm vide their letter dated 13.1.10 informed that norms for the same export product has already been ratified by the NC in respect of their advance authorization No.0510247149 dt.4.8.09 in its M.No.26/10 held on 6.10.09. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per the norms ratified by the NC in their advance authorization No. No.0510247149 dt.4.8.09 as under:- 1. Quantity of Optical Fibre Natural may be allowed as 50,500 km. The Regional Authority may take necessary action accordingly.			

3	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 27.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010.			

4	Case No.:28/33/80-ALC2/2009	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00494/AM10/	RLA File :06/21/040/00103/AM09/	Lic.No/Date:0610014832 23.12.2008	
	Decision :The Committee noted that firm vide their letter dated 23.2.10 sought time for submission of required information. The Committee decided not to allow any further extension of time. Accordingly case was rejected on the ground that the firm did not furnish any reply even after two months time with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

5	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

6	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	
	Decision :The DHI furnished written comments in this case vide their U.O. No. 3(14)/10-TSW(B)/ dated 25.2.10 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Thermax Limited for ratification of norms of licence no -3110037452 dt 24-02-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thermax Limited.The firm had applied for ratification of norms for supply of 2 sets of Heat Recovery Steam Generators. The firm was asked to submit certain information which they have submitted vide their letter of dated 27-11-09. The firm has not submitted complete information. However based on the information available, this Office recommends the following. the same.</i> <i>1. The total export weight of 683.5 MT may be incorporated in the licence.</i> <i>2. Item no 5 of import- the firm has given calculation for the item and the net weight of item is 102 MT of length 22524 meters. we may recommend the same.</i> <i>3. Item no 3 of import- These are welding material. The calculation given by the firm is not clear. We may recommend 2% of weight of the export product i.e,13.67 MT.</i> <i>4. Item no 1,2,4 of licence of M/S Thermax Limited may be recommended as per the norms of the CN 1</i>			

4. Item no 1,2 & 4 of import- these items are components & may be allowed under GN-4.
The above recommendation is based on the list of items in the Agenda.

B.C.Nayak
Development Officer
25-02-10

Shri Ramavtar Meena, FTDO, DES-I

Dep'tt. of HI, UO No 3(14)/10-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

7	Case No.:22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

8	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date: 27.04.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.04.2010.			

9	Case No.:29/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00387/AM10/	RLA File :09/24/040/00455/AM09/	Lic.No/Date:0910037412 17.03.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The Regional Authority may take necessary action accordingly.			

10	Case No.:32/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/01855/AM09/	RLA File :32/21/040/00180/AM09/	Lic.No/Date:3210040020 19.03.2009	Defer Date: 27.04.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

11	Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	Defer Date: 27.04.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

12	Case No.:75/1/80-ALC2/2009	Party Name:AUTOMOTIVE ANCILLARY SERVICES (PVT) LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/01898/AM09/	RLA File :04/24/040/00284/AM09/	Lic.No/Date:0410103434 30.03.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(51)/07-TSW(B)/54 dated 3.2.10 recommending the norms. Text of DHI comments are re-produced below:- <i>Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Automotive Ancillary Services for ratification of norms of licence no 0410103434 dt 30-03-09.</i> <i>DES-I, DGFT may kindly refer to above mentioned licence of M/S Automotive Ancillary Services. Firm's application along with reply of 28-12-09 has been examined and this Office recommends the following.</i> <i>1. The export weight of item no 1 is 0.76 kg per piece and that of item no 2 is 0.666 kg per piece may be incorporated in the licence.</i> <i>2. There is little oversize plate in the manufacture of export product 1. The wastage for export product 1 may be reduced to 34% from 36% as applied by the firm. The wastage claimed for export product no 2 is 42.34 % and the same is reasonable. The net wastage allowed is 27.2% for item no 1 and 33.8% for item no 2 with 20% recovery and the total quantity to be allowed comes to 690 kg and the same is recommended.</i> <i>The above issues with approval of Joint Secretary(B)</i> <i>B.C.Nayak Development Officer 03-02-10</i> <i>Shri Ramavtar Meena, FTDO, DES-I Deptt. of HI, UO No 3(51)/07-TSW(B) dated</i> The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

13	Case No.:4/5/80-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00012/AM10/	RLA File :06/24/040/00002/AM10/	Lic.No/Date:0610015395 17.04.2009	Defer Date: 27.04.2010
	Decision :The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

	Case No.:11/9/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
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14	PROJECTS LTD		02.03.2010	
	HQ File :01/80/050/00102/AM10/	RLA File :04/24/040/00036/AM10/	Lic.No/Date:0410104770 21.05.2009	Defer Date: 27.04.2010
	Decision :The DHI furnished written comments in this case vide their U.O. No. 3(166)/09-TSW(B)/ dated 19.1.10 which were debated by NC and thereafter it was decided that the DHI may re-examine the case, in view of the firm's letter dt. 30.01.2010. The case may be re-listed on 27.04.2010.			

15	Case No.:8/17/80-ALC2/2009	Party Name:TRF LIMITED,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00231/AM10/	RLA File :02/24/040/00039/AM10/	Lic.No/Date:0210127502 10.06.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(05)/10-TSW(B)/75 dated 16.2.10 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S TRF Ltd for ratification of norms of licence no-0210127502 DTD 10-06-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S TRF Ltd on the subject mentioned above. The firm's reply of dated 04-01-10 has been examined. The applicant had initially obtained authorization for import of four item but have now added 11 more items of value Rs 38.92 million. This office recommends the following.</i> <i>1. Import item no 2 may be bifurcated as Automatic rail clamp 40T with hydraulic unit 2 nos & with out hydraulic unit 2 nos.</i> <i>2. Description of import item no 3&4 may be amended as rope drum Couplings.</i> <i>3. All the items may be allowed under GN-4.</i> <i>4. Spares, if any, may be allowed as per policy for import of mandatory spares.</i> <i>DGFT file is returned herewith.</i> <i>The above issues with the approval of JS(B).</i> <i>B.C.Nayak Development Officer 15-02-10</i> <i>Shri Ramavtar Meena, FTDO, DES-I Deptt. of HI, UO No3(05)/10/TSW(B) dated</i> The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

	Case No.:4/13/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00149/AM10/	RLA File :02/24/040/00043/AM10/	Lic.No/Date:0210127645	

		12.06.2009	
16	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 30(26)2009-ME dated 8.2.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item at S.No.1, 2 & 3 may be allowed on net-to-net basis with accountability clause being components. 2. Quantity of import item No.4 i.e. Stellite 12 Wire 1.6 mm dia may be allowed as 2000 Kg. inclusive of 5% wastage as asked for by the firm. The Regional Authority may take necessary action accordingly.		

17	Case No.:44/33/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00510/AM10/	RLA File :07/24/040/00109/AM10/	Lic.No/Date:0710065478 19.06.2009	Defer Date: 27.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010.			

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Case No.:6/16/80-ALC2/2009	Party Name:SAHAJANAND MEDICAL TECHNOLOGIES PVT LTD,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
HQ File :01/80/050/00217/AM10/	RLA File :52/24/040/00007/AM10/	Lic.No/Date:5210027361 10.07.2009	
Decision : The C&PC furnished written comments in this case vide their O.M.No.46011/79/2009-PCII dated 15.2.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
Item to exported		Quantity	
Coronary Stent		1 NO.	
Raw material sought to be imported		Quantity	
1. Relevant PTCA Catheter		Net + 2% wastage.	
2. Stainless Steel Tube (OD 1.72 +/- 0.020 mm/ID 1.50 +/- 0.020 mm		0.025 meter	
3. Cobalt – Chromium Tube (OD 1.60 +/- 0.02 mm/ID 1.38 +/- 0.020 mm		0.018 meter	
4. Relevant Aluminium Pouch		Net to Net	
The Regional Authority may take necessary action accordingly.			

	Case No.:7/16/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
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	HQ File :01/80/050/00218/AM10/	RLA File :03/94/040/00262/AM10/	Lic.No/Date:0310528364 10.07.2009	
19	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(105)/09-TSW(B)/37 dated 27.1.10 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S ITS INDIA for ratification of norms of licence no 0310528364 dt 10-07-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S ITS INDIA . The firm has submitted information sought vide their letter of dated 04-12-09. The firm has now revised list of items proposed for import.</i> <i>1.Item no 1 (Female Spline) may be allowed at 1770 kg with 31% wastage with 20% recovery against applied quantity of 1875 kg</i> <i>2. Item no 2,4,5,7 and 8 are components and may be allowed under GN-4.</i> <i>3. All other items may be deleted as the firm has stated to procure the same indigenously.</i> <i>B.C.Nayak Development Officer 21-01-10</i> <u>Shri Ramavtar Meena, FTDO, DES-I</u> Deptt. of HI, UO No 3(105)/09-TSW(B) dated The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

20	Case No.:2/17/80-ALC2/2009	Party Name:ULTRAMATIX COMPUTER SUPPORT SYSTEMS PVT.LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00225/AM10/	RLA File :31/21/040/00107/AM10/	Lic.No/Date:3110039239 14.07.2009	Defer Date: 27.04.2010
	Decision :The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

21	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No 3(legible drawing), 5, 6, and 11 of the Standard Deficiency Format. 2. Specification of item of export with their weight			

22	Case No.:30/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00496/AM10/	RLA File :09/24/040/00184/AM10/	Lic.No/Date:0910039076 27.08.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

23	Case No.:31/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00497/AM10/	RLA File :09/24/040/00197/AM10/	Lic.No/Date:0910039077 27.08.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

24	Case No.:21/25/80-ALC2/2009	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00379/AM10/	RLA File :04/24/040/00129/AM10/	Lic.No/Date:0410107591 07.09.2009	Defer Date: 27.04.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

25	Case No.:7/25/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00365/AM10/	RLA File :04/24/040/00138/AM10/	Lic.No/Date:0410107592 07.09.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(166)/09-TSW(B)/40 dated 27.1.10 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Enmas GB power for ratification of norms of licence no 0410107592 dt 07-09-08</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Enmas GB power. Firm's reply has been examined. The firm has clarified that they will not supply the associated equipments. The same may therefore be deleted from the description of export product. The firm has sought 3% wastage on all the raw material. This Office recommends for 3 % wastage on plates (Item no 1 to 8, 62 to 64), 2% wastage on beams, channel,tubes, angles. (Item no 9 to13, 15 to 26, 33 to 35,37 to 39,41 to 44,46,66 to 68). Item no 14, 27 to 32,36,40, 45,47 to 61 may be deleted as requested by the firm. The above wastage may be allowed on the utilized quantity. The total export weight is 252.795 MT may be incorporated in the licence.</i>			

The above issues with the approval of Joint Secretary (B).

B.C.Nayak
Development Officer
19-01-10

I. List of goods

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments and also decided to forward the revised list of import items to RA.

The Regional Authority may take necessary action accordingly.

26	Case No.:9/25/80-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00367/AM10/	RLA File :04/24/040/00250/AM09/	Lic.No/Date:0410107602 08.09.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

27	Case No.:11/25/80-ALC2/2009	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00369/AM10/	RLA File :05/24/040/00148/AM10/	Lic.No/Date:0510248965 09.09.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

28	Case No.:13/25/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00371/AM10/	RLA File :05/23/040/00039/AM10/	Lic.No/Date:0510249115 11.09.2009	Defer Date: 27.04.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.04.2010.			

29	Case No.:14/25/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00372/AM10/	RLA File :05/23/040/00029/AM10/	Lic.No/Date:0510249119 11.09.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. Net weights of export products at Sl/No. 1 & 2 may be modified as 24.45 MT and 64.3 MT respectively.
2. Word “relevant” may be prefixed with the description of import item at S.No.1,3 & 5.

29	3.	Quantity of import item at S.No.1 may be allowed as 10.66 MT inclusive of 2% wastage.
	4.	Quantity of import item at S.No.2 may be allowed as 6.65 MT on net to net basis.
	5.	Quantity of import item at S.No.3 may be allowed as 4.1 MT inclusive of 2% wastage.
	6.	Quantity of import item at S.No.4 may be allowed as 1.9 MT on net to net basis.
	7.	Quantity of import item at S.No.5 may be allowed as 6.14 MT inclusive of 2% wastage.
	8.	Quantity of import item at S.No.6 may be allowed as 0.3 MT.
	9.	Quantity of import item at S.No.7 may be allowed equal to quantity of Welding Wire at S.No. 6 of import item.
	10.	Import of components may be allowed with accountability clause.
	The Regional Authority may take necessary action accordingly.	

30	Case No.:25/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00383/AM10/	RLA File :04/24/040/00053/AM10/	Lic.No/Date:0410107816 15.09.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

31	Case No.:25/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00491/AM10/	RLA File :04/24/040/00069/AM10/	Lic.No/Date:0410107827 15.09.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

32	Case No.:11/33/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00477/AM10/	RLA File :34/24/040/00104/AM10/	Lic.No/Date:3410025225 30.09.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

33	Case No.:29/33/80-ALC2/2009	Party Name:TECHNOMECH ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00495/AM10/	RLA File :08/24/040/00144/AM10/	Lic.No/Date:0810083444 07.10.2009	Defer Date: 27.04.2010
	Decision : The Committee noted that firm vide their letter dated 15.2.10 sought time for submission of required information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010			

Representation will be entertained. The case may be re-listed on 27.04.2010.

34	Case No.:43/33/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00509/AM10/	RLA File :34/24/040/00107/AM10/	Lic.No/Date:3410025330 09.10.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

35	Case No.:15/33/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00481/AM10/	RLA File :03/95/040/00446/AM10/	Lic.No/Date:0310541482 12.10.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

36	Case No.:45/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

37	Case No.:32/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case rejected
	HQ File :01/80/050/00498/AM10/	RLA File :04/24/040/00143/AM10/	Lic.No/Date:0410108784 23.10.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

38	Case No.:33/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Rejected
	HQ File :01/80/050/00499/AM10/	RLA File :04/24/040/00155/AM10/	Lic.No/Date:0410108786 23.10.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent			

	reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.
	The Regional Authority may take necessary action accordingly.

39	Case No.:1/33/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00467/AM10/	RLA File :05/24/040/00082/AM10/	Lic.No/Date:0510251802 30.10.2009	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(58)2008-ME dated 7.1.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- Quantity of import item i.e. PVC Sheet (Thickness 0.175 mm to 0.80 mm) may be allowed 16815 Kg. with 10% wastage. The Regional Authority may take necessary action accordingly.			

40	Case No.:1/39/81 ALC2/2009	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case deferred
	HQ File :01/80/050/00357/AM10/	RLA File :34/24/040/00121/AM10/	Lic.No/Date:3410025476 30.10.2009	Defer Date: 27.04.2010
	Decision: The Committee noted that subject case was transferred from NC-II and they have already forwarded the copy of firm's application to DIPP. However, the Committee handed over another copy to DIPP's representative for examination. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

41	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format export product wise for raw material.			

42	Case No.:4/33/80-ALC2/2009	Party Name:MAKINO INDIA PVT LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case closed
	HQ File :01/80/050/00470/AM10/	RLA File :07/24/040/00259/AM10/	Lic.No/Date:0710067949 30.10.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

43	Case No.:17/33/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case closed
	HQ File :01/80/050/00483/AM10/	RLA File :61/24/040/00039/AM10/	Lic.No/Date:6110000365 03.11.2009	
	Decision : The Committee noted that RA vide their letter dt. 18.2.10 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

44	Case No.:18/33/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case closed
	HQ File :01/80/050/00484/AM10/	RLA File :61/24/040/00040/AM10/	Lic.No/Date:6110000366 03.11.2009	
	Decision : The Committee noted that RA vide their letter dt. 18.2.10 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

45	Case No.:12/33/80-ALC2/2009	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00478/AM10/	RLA File :07/24/040/00283/AM10/	Lic.No/Date:0710067999 04.11.2009	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No Sl no 3, 4,11 and 11a of SDL along with pitch of blanking 2. Sample of Export product			

46	Case No.:7/33/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00473/AM10/	RLA File :05/23/040/00087/AM10/	Lic.No/Date:0510251883 04.11.2009	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

	Case No.:37/33/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred

47	HQ File :01/80/050/00503/AM10/	RLA File :03/95/040/00489/AM10/	Lic.No/Date:0310544632 09.11.2009	Defer Date: 27.04.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010.				

48	Case No.:38/33/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00504/AM10/	RLA File :03/95/040/00488/AM10/	Lic.No/Date:0310544637 09.11.2009	Defer Date: 27.04.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010.				

49	Case No.:50/33/80-ALC2/2009	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00516/AM10/	RLA File :17/24/040/00029/AM10/	Lic.No/Date:1710002842 09.11.2009	Defer Date: 27.04.2010
Decision : The Committee observed that firm's application has been received and forwarded the DIT for comments. However comments of DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.04.2010.				

50	Case No.:46/33/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00512/AM10/	RLA File :05/23/040/00093/AM10/	Lic.No/Date:0510252255 10.11.2009	
Decision : The DHI furnished written comments in this case vide their U.O. No.3(117)/09-TSW(B)/88 dated 19.2.10 recommending the norms. Text of DHI comments are re-produced below:-				
<i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Botil OIL tools Pvt Ltd for ratification of norms of licence no -0510255715 dt 06-01-10,Lic no-0510252255 dt 10-11-09, Lic no-0510252923 dt 19-11-09, Lic no-0510253560 dt 27-11-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Botil OIL tools Pvt Ltd. The items proposed for import are mainly components and seamless tubes. The components may be allowed under GN-4 . The firm has sought wastage of 0.5% on length basis. There is some machining loss involved in the manufacturing process. Hence we may recommend for wastage of 5% on weight basis. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and total quantity of imported raw material may be allowed based on net + 5%wastage.</i> <i>B.C.Nayak Development Officer 19-02-10</i>				

Shri Ramavtar Meena, FTDO, DES-I
 Deptt. of HI, UO No 3(117)/09-TSW(B)

dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

51	Case No.:47/33/80-ALC2/2009	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00513/AM10/	RLA File :05/24/040/00334/AM10/	Lic.No/Date:0510252281 11.11.2009	Defer Date: 27.04.2010
	Decision : The Committee noted that copy of firm's application has already been forwarded to DHI. However, as desired by DC(MSME), a copy of application is also given to him for examination and submission of comments. The case may be relisted on 27.04.2010.			

52	Case No.:48/33/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case closed
	HQ File :01/80/050/00514/AM10/	RLA File :07/24/040/00274/AM10/	Lic.No/Date:0710068194 11.11.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

53	Case No.:5/41/80-ALC2/2009	Party Name:RANE (MADRAS) LIMITED,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00626/AM10/	RLA File :04/24/040/00206/AM10/	Lic.No/Date:0410109740 26.11.2009	Defer Date: 27.04.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 16.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 27.04.2010.			

54	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date: 27.04.2010
	Decision : The Committee observed that D.L. was issued to the firm on 27.01.2010 based on the DC(MSME)'s letter but the letter written to the firm was received back from postal authorities with the remarks "left". Thereafter, D/L has been sent to RA on 23.02.2010. The Committee decided that RA may inform new address of the firm and ask the firm to furnish the requisite information by 16.04.2010 otherwise the case will be rejected. The case was to be relisted on 27.04.2010.			

55	Case No.:13/41/80-ALC2/2009	Party Name:BACHMANN INDUSTRIES INDIA LTD	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00634/AM10/	RLA File :05/23/040/00134/AM10/	Lic.No/Date:0510255171 23.12.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

56	Case No.:19/41/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00640/AM10/	RLA File :04/24/040/00216/AM10/	Lic.No/Date:0410110358 23.12.2009	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No.2,3 & 11 of the Standard Deficiency Format.			

57	Case No.:20/41/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00641/AM10/	RLA File :04/24/040/00223/AM10/	Lic.No/Date:0410110394 23.12.2009	Defer Date: 27.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010.			

58	Case No.:4/41/80-ALC2/2009	Party Name:HILLER DECANTERS (INDIA) PVT. LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00625/AM10/	RLA File :02/24/040/00183/AM10/	Lic.No/Date:0210135755 23.12.2009	Defer Date: 27.04.2010
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.04.2010.			

59	Case No.:6/41/80-ALC2/2009	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00627/AM10/	RLA File :05/24/040/00426/AM10/	Lic.No/Date:0510255235 24.12.2009	Defer Date: 27.04.2010
	Decision : The Committee noted that RA vide their letter dt. 24.12.2010 informed that the subject advance authorization has been issued as per para 3.7 of Policy Circular No. 20 dated 05.12.2007. The committee, however, observed that subject case does not get covered under this para as import item viz. “fly wheel Casting” is not a component. The Committee, therefore, decided to ask RA with a copy to firm to forward the application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

	Case No.:7/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
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60	HQ File :01/80/050/00628/AM10/	RLA File :05/23/040/00105/AM10/	Lic.No/Date:0510255239 24.12.2009	Defer Date: 27.04.2010
	Decision : The Committee handed-over the firm's application to the representative of DHI as desired by him and on the recommendation of the representative of DIPP present in the meeting, it was decided to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

61	Case No.:8/41/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00629/AM10/	RLA File :02/24/040/00154/AM10/	Lic.No/Date:0210135860 29.12.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 6 & 10 to 14 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 7 to 9 & 15 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

62	Case No.:9/41/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00630/AM10/	RLA File :05/24/040/00422/AM10/	Lic.No/Date:0510255294 29.12.2009	Defer Date: 27.04.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

63	Case No.:11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date: 27.04.2010
	Decision :The committee noted that DL already issued to the firm based on the DC(MSME) comments and firm's reply is still awaited. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010.			

	Case No.:12/41/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00633/AM10/	RLA File :02/24/040/00189/AM10/	Lic.No/Date:0210135991 01.01.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify			

64	the norms in respect of the subject advance authorization with following modifications:-		
	1. Total net export weight of 46.276 MT may be specified with the quantity of export product. 2. Quantity of import item may be allowed as 84684 Kgs. inclusive of 83% wastage after 20 % recovery.		
	The Regional Authority may take necessary action accordingly.		

65	Case No.:14/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00635/AM10/	RLA File :05/23/040/00132/AM10/	Lic.No/Date:0510255510 01.01.2010	Defer Date: 27.04.2010
	Decision : The Committee handed-over the firm's application to the representative of DHI as desired by him and on the recommendation of the representative of DIPP present in the meeting, it was decided to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

66	Case No.:15/41/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00636/AM10/	RLA File :05/23/040/00140/AM10/	Lic.No/Date:0510255511 01.01.2010	
	Decision : The Committee noted that RA vide their letter dt. 08.01.10 informed that the subject advance authorization has been issued as per para 3.7 of Policy Circular No. 20 dated 05.12.2007 hence hard copy of the firm's application not forwarded to NC. The Committee, however, decided to direct RA that the word "containing 5000 meters Seamless Steel Pipes and 40300 liter of ION Exchanger Resin" may also be suffixed in the description of export product The Regional Authority may take necessary action accordingly.			

67	Case No.:16/41/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00637/AM10/	RLA File :05/23/040/00141/AM10/	Lic.No/Date:0510255513 01.01.2010	
	Decision : The Committee noted that RA vide their letter dt. 08.01.10 informed that the subject advance authorization has been issued as per para 3.7 of Policy Circular No. 20 dated 05.12.2007 hence hard copy of the firm's application not forwarded to NC. The Committee, however, decided to direct RA that the word "containing 48500 liter of ION Exchanger Resin" may also be suffixed in the description of export product The Regional Authority may take necessary action accordingly.			

	Case No.:17/41/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case approved
	HQ File :01/80/050/00638/AM10/	RLA File :05/23/040/00142/AM10/	Lic.No/Date:0510255514 01.01.2010	

68	Decision : The Committee noted that RA vide their letter dt. 08.01.10 informed that the subject advance authorization has been issued as per para 3.7 of Policy Circular No. 20 dated 05.12.2007 hence hard copy of the firm's application not forwarded to NC. The Committee, however, decided to direct RA that the word "containing 92000 liter of ION Exchanger Resin" may also be suffixed in the description of export product The Regional Authority may take necessary action accordingly.
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69	Case No.:22/41/80-ALC2/2009	Party Name:ARMOR PLAST LTD.,	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00643/AM10/	RLA File :07/24/040/00368/AM10/	Lic.No/Date:0710069234 04.01.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 14.04.2010 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 27.04.2010.			

70	Case No.:24/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:48/80-ALC2/2009 02.03.2010	Status:Case Deferred
	HQ File :01/80/050/00645/AM10/	RLA File :05/23/040/00067/AM10/	Lic.No/Date:0510255676 06.01.2010	Defer Date: 27.04.2010
	Decision : The Committee handed-over the firm's application to the representative of DHI as desired by him and on the recommendation of the representative of DIPP present in the meeting, it was decided to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

Sl.No.25

Case No. A - 6	M/s. Value Industries Ltd., Mumbai	HQ F.No.01/80/162/00194/AM10/DES.I	Lic.No. & Date
Meeting No. 48/10		RA F.No.03/95/040/00012/AM10	0310527117
Date: 02.03.2010		Ratification of norms	dt.03.07.2009

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

Sl.No.26

Case No. A - 5	M/s. Thermal Systems Hyderabad Pvt. Ltd., Hyderabad	HQ F.No.01/81/162/00876/AM08/DES.I	Lic.No. & Date
Meeting No. 48/10		RA F.No.09/24/040/00288/AM08	0910031764
Date: 02.03.2010		Ratification of norms	dt.12.10.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No. 258

Case No.A/R-4	M/s. Alstom Projects Ltd., Mumbai.	HQ F.No.01/80/50/1442/AM07/DES-I HO F.No.01/80/50/1440/AM07/DES-I	Lic. Nos. & Date
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Meeting No. 48/10		RLA F.No.03/94/40/1364/AM07 RLA F.No.03/94/40/1367/AM07	0310421642 & 0310421640
Date: 02.03.2010		Consideration of combined norms	Both dt. 02.03.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No.259

Case No.A/R-31	M/s. Jord Engineers	HQ F.No.01/80/50/01132/AM03/DES-I	Lic. No. & Date
Meeting No. 48/10	(I) Ltd.,	RLA No.34/80/040/00336/AM03	3410005671
Date: 02.03.2010		Ratification of norms	dt.25.10.2002

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weight of export product may be specified as 102.591 MT
2. Word “relevant” may be prefixed with the descriptions of import items from S. No. 1 to 4.
3. Quantity of import item at Sl.No.1 (Carbon Steel Plates) may be allowed as 29.64 MT inclusive of 5 % wastage.
4. Quantity of import item at Sl.No.2 (Carbon Steel Rolled Sections/Structurals) may be allowed as 16.32 MT inclusive of 2 % wastage.
5. Quantity of import item at Sl.No.3 (Carbon Steel Seamless Pipes) may be allowed as 20.5 MT inclusive of 2 % wastage.
6. Quantity of import item at Sl.No.4 (Carbon Steel Coil) may be allowed as 6.56 MT inclusive of 5 % wastage.
7. Import items from S.No. 5 to 10 may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

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S.No.260

Case No.A/R-68	M/s. Avlight	HQ F.No.01/80/050/00957/Am08/DES-I	Lic. No. & Date
Meeting No. 48/10	Automotives Ltd.,	RLA No.05/24/040/00522/Am08	0510210471
Date: 02.03.2010	New Delhi	Ratification of norms	dt.12.10.2007

The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 27.04.2010.

S.No.261

Case No.A/R-69	M/s. Flovel Valves	HQ F.No.01/80/162/00758/AM08/DES-I	Lic. No. & Date
Meeting No. 48/10	Pvt. LTd.,	RLA No.34/24/040/00075/AM08	3410019148
Date: 02.03.2010		Ratification of norms	dt.09.07.2007

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Quantity of Export Product at Sl. No. 1 may be corrected to 64 Nos. and the total quantity of export products at Sl. No. 1 & 2 put together may be corrected to 202 Nos.
2. FOB value of exports may be corrected to Rs. 24,21,600/- as informed by the firm vide their letter dated 21/01/2010.
3. Quantities of import items at Sl. Nos. 1 & 2 may be allowed as 31.1 Kgs and 67 Kgs. respectively inclusive of 2 % wastage.

The Regional Authority may take necessary action accordingly.

S.No.262

Case No.A/R-71	M/s. Web India Pvt.	HQ F.No.01/80/050/00441/AM08/DES-I	Lic. No. & Date
Meeting No. 48/10	Ltd.,	RLA No.07/24/040/00579/AM08	0710054541
Date: 02.03.2010		Ratification of norms	dt.16.11.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No.263

Case No.A/R-46	M/s. Bharat Heavy	HQ F.No.01/80/162/01436/AM08/DES-I	Lic. No. & Date
Meeting No. 48/10	Electricals Ltd.,	RLA No.09/24/040/00556/AM07	0910030003
Date: 02.03.2010	Hyderabad	Ratification of norms	dt.16.04.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

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S.No.264

Case No. A/R-109	M/s. Bharat Heavy	HQ F.No.01/80/050/00283/AM09/DES.I	Lic.No. & Date
Meeting No. 48/10	Electricals Ltd.,	RA F.No.04/24/040/00204/AM08	0410091231
Date: 02.03.2010		Ratification of norms	dt.27.09.2007

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

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S.No.265

Case No.A/R-130	M/s. Automotive	HQ F.No.01/80/50/01300/AM07/DES-I	Lic. No. & Date
Meeting No. 48/10	Ancillary Services Pvt.	RLA No.03/94/040/00985/AM07	0410087385
Date: 02.03.2010	Ltd., Chennai	Revision of norms	dt.07.02.2007

The DHI furnished written comments in this case vide their U.O. No. Deppt. of HI, UO No 3(51)/07-TSW(B)dated 03.02.2010 informing that 54% wastage after recovery was allowed to firm as per drawings & other details given by the firm. The Committee therefore decided to maintain the status quo as the firm did not furnish any fresh justification for higher wastage.

The RLA may take necessary action accordingly.

S.No.266

Case No.A/R-133	M/s. The Saraswati	HQ F.No.01/81/50/00900/AM06/DES-I	Lic. No. & Date
Meeting No. 48/10	Industrial Syndicate	RLA No.05/24/040/00850/AM06	0510175546
Date: 02.03.2010	LTD.,	Ratification of norms	dt.01.02.2006

The committee noted that the name of the technical authority was wrongly shown as DHI instead of DIPP in the minutes of NC meeting no. 41/10 held on 12.01.2010. The representative of the DIPP however informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No.267

Case No.A/R-137	M/s. Nicomat	HQ F.No.01/80/50/01753/AM09/DES-I	Lic. No. & Date
Meeting No. 48/10	Industries Ltd	RLA No.03/05/040/00640/AM09	0310401157

Meeting No. 48/10	INDUSTRIES LTD.,	RLA No.03/95/040/00049/AM09	0310482570
Date: 02.03.2010		Ratification of norms	dt.21.10.2008

The member Secretary of NC-1 reported the committee that it was finalized to visit the factory premises on 12.03.2010 by the sub-committee. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No.268

Case No.A/R-138	M/s. Nicomat	HQ F.No.01/80/50/01750/AM09/DES-I	Lic. No. & Date
Meeting No. 48/10	Industries Ltd.,	RLA No.03/95/040/00049/AM09	0310482570
Date: 02.03.2010		Ratification of norms	dt.21.10.2008

The member Secretary of NC-1 reported the committee that it was finalized to visit the factory premises on 12.03.2010 by the sub-committee. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No.269

Case No.A/R-45	M/s. Cartoon	HQ F.No.01/80/50/00288/AM09/DES-I	Lic. No. & Date
Meeting No. 48/10	Sanitation Pvt. Ltd.,	RLA No.06/24/040/00003/AM09	0610013314
Date: 02.03.2010	Mathura (UP)	Ratification of norms	dt.30.04.2008

The committee noted that the sub-committee comprising of technical officers from DIPP and DC(MSME) and Member Secretary (NC-I) from DGFT visited the factory premises and submitted its report. The sub-committee recommended that duty free import of Zinc Ingots may be allowed @ 1.10 kg./kg. content in the export product as applied by the unit in their application. The Committee accordingly decided to revise the norms in respect of the subject advance authorization in accordance with sub-committee report upto the following extent:-

1. Quantity of Zinc Ingots may be allowed @ 1.10 kg./kg. content in the export product as applied by the firm.

The Regional Authority may take necessary action accordingly.

S.No.87

Case No.C-35	M/s. Panch Ratna	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No. 48/10	Fastners (P). Ltd;	
Date: 02.03.2010		Alleged swindling of several crores of Govt. revenue –DEPB.

The Committee observed that the representative data called for from M/s Mohindra Fasteners Ltd. are still awaited. The Committee, therefore, decided to remind M/s Mohindra Fasteners Ltd. to expedite the requisite data by 15.04.2010 positively otherwise NC will be constrained to recommend to DEPB committee for temporary suspension of this DEPB entry. The committee also decided to endorse a copy of this decision to EEPC and DEPB committee and to re-list the case on 27.04.2010.

S.No.88

Case No. C-20	M/s. BOSCH Limited,	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No. 48/10	Bangalore	Fixation of SION
Date: 02.03.2010		

The Committee noted the reply furnished by EEPC and observed that the requisite information is yet to be received. The Committee, therefore, decided to remind them for expediting the representative data for the product “Common Rail Pumps” at the earliest. The case may be re-listed on 27.04.2010.

S.No.89

Case No. C-27	M/s. Wartsila India Ltd., Raigad, Through Office of	HQ F.No.01/81/162/00166/AM10/DES-II/DES-DES-I
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Meeting No. 48/10	the Development Commissioner, (SEEPZ Special Economic Zone), Mumbai.	Fixation of SION for the export product "Different Types of Gear Boxes and HR Nozzle"
Date: 02.03.2010		

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010:-

1. The firm has submitted information for only two items i.e. marine reduction gear box housing & HR Nozzle. The firm may confirm that they need wastage norms for these two items only.
2. Information in respect of Sl.No.4,5,11 & 11a of the Standard Deficiency Format for HR nozzle

S.No.90

Case No. C-29	M/s. Leo Prime Comp Pvt. Ltd.,	HQ F.No.01/80/162/01028/AM09/DES-I
Meeting No. 48/10		Fixation of Ad-hoc wastage norms for the product "Aluminum Sheets(Base Plate)"
Date: 02.03.2010		

The considered the request for fixation of wastage norms for M/s Leo Prime Comp. Pvt. Ltd. a 100% EOU. The representative of the DIPP present in the meeting recommended the wastage norms. The Committee, after deliberating upon the case, decided to ratify the following wastage norms for the 100% Export Oriented Units:-

Export Product	Quantity	Import item	Quantity
Base Plate Sets [One set containing one Big Base Plate (Part No. 484-00992) & one small Base Plate (Part No. 484-0097345)]	35 Sets (50.295 Kgs.)	Aluminium Sheet 12.101" x 5.10" x 6.35 mm	1 No. (100.26 Kgs) as 2.37 Kgs./Kg content in the export product.

The DC, MEPZ may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME)
Member

(S.K. Mishra, Asstt.IA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman